

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

(Southern Zone)

Application No. 110 of 2020

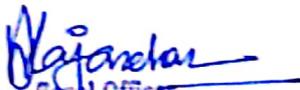
Tribunal on its own motion SUO MOTU

Based on the News Item in Tamil Newspaper Dinamalar  
Chennai Edition dated 13.07.2020, "Different Decisions  
on the Issue of Encroachments – Save Alapakkam Lake".

— Applicant(s)

Versus

1. The Principal Secretary to Government,  
Public Works Department,  
Secretariat, Fort St. George,  
Chennai – 600 009.
  2. The Additional Chief Secretary to Govt. of Tamil Nadu,  
Revenue and Disaster Management Department,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu – 600 009.
  3. The Secretary to Government of Tamil Nadu,  
Department of Environment,  
Govt. Secretariat, Fort St. George,  
Tamil Nadu – 600 009.
  4. Additional Chief Secretary to Govt. of Tamil Nadu,  
Municipal Administration and Water Supply Department,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu – 600 009.
  5. The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai,  
Guindy, Chennai, Tamil Nadu - 600 032.
  6. The District Collector,  
Chennai District,  
No.62, Rajaji Salai, Fourth Floor,  
Chennai, Tamil Nadu – 600 001.
  7. Greater Chennai Corporation,  
Rep. by its Commissioner,  
Ripon Building,  
Chennai – 600 003.
- Respondents.

  
Rajendar  
Zonal Officer  
Zone-XI  
Greater Chennai Corporation

### Status Report Filed by the Respondent 7

I, D. RAJASEKAR, S/o of Mr.K.DHARMALINGAM, Hindu, aged about 56 years, the Zonal Officer, Zone-XI, Greater Chennai Corporation, having office at Arcot Road, Valasaravakkam, Chennai – 600 087, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Zonal Officer, Zone-XI, Greater Chennai Corporation and as such I am well acquainted with the facts of the case from the records and I am filing this affidavit on behalf of the seventh respondent, the Greater Chennai Corporation.
2. I respectfully submit that, during 2015 flood, the existing boundary area of Alapakkam Lake in Dn-146 & Dn-147, Zone 11 of Greater Chennai Corporation was totally affected due to non-desilting of lake, absence of compound wall and proper outlet pipes. The rescue of people surrounding this lake during this flood period becomes complicated.
3. I respectfully submit that, in order to overcome the above issues during floods, the Greater Chennai Corporation has proposed to improve the various water bodies in Greater Chennai Corporation limits including PWD owned lakes. Accordingly, NOC had been obtained from the Chief Engineer, Water Resources Department, PWD for carrying out the improvement works in Alapakkam Lake, since, the lake is owned by PWD.
4. I respectfully submit that, the restoration and the rejuvenation of 47 water bodies including the Alapakkam Lake was taken up under CMCDM fund vide MA & WS (MCI) Department. G.O. (D) No-409, dt.15.10.2019.
5. I respectfully submit that, as per the Revenue Records, the actual extent of Alapakkam Lake is about 157 Acres. But, in order to prevent the present existence of Alapakkam Lake, as a initial phase, the Detailed Project Report has been prepared for an extent of about 11 acres for the improvement work of Alapakkam Lake.
6. I respectfully submit that, as per the Detailed Project Report, estimate has been prepared, tender called and work order issued to the contractor M/s. KCP Engineers Pvt. Ltd vide SWDC No-B3/2236/2019-13 Dt. 21/1/2020 by Storm Water Drain Dept., Greater Chennai Corporation.
7. I respectfully submit that, the improvement work of Alapakkam Lake was commenced on February 2020 but due to COVID-19 Pandemic, the work was terminated and recommenced on the month of June 2020. The removal of 80 % of floating materials, garbage and debris inside the lake has been completed. The earthwork excavation, desilting and bund formation are under progress.



Zonal Officer  
Zone-XI  
Greater Chennai Corporation

8. I respectfully submit that, provision has been made for revetment work, walkway, providing greenery, children play area and construction of compound wall for preventing any future encroachments.
9. I respectfully submit that, based on the proposal of restoration of Alapakkam Lake, temporary encroachment like tents, etc on South east portion of lake was removed on 28.08.2020.
10. I respectfully submit that, during Joint Inspection on 30/09/2020, the VAO Maduravoyal Village has stated that the survey of Alapakkam Lake was completed and the survey report was submitted to Thiruvallur Collector office.
11. Hence, it is prayed that this Hon'ble Tribunal may be pleased to pass such orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

Solemnly affirmed at Chennai )  
on this 10 day of February, 2021) )  
and signed his name )  
in my present )



Zonal Officer  
Zone-XI  
Greater Chennai Corporation

Before me,

Advocate, Chennai.

BEFORE THE HONOURABLE  
GREEN TRIBUNAL  
(SOUTHERN ZONE)

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Status Report of the Respondent 7  
February, 2021

Counsel for Respondent 7